

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.49/(MAH)/2013
CA No.

CORAM:

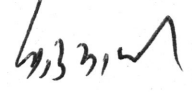
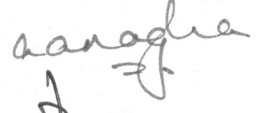


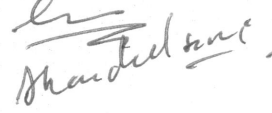

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2017

NAME OF THE PARTIES: Mr. Hanif Gulamal Somji & Ors.

V/s.
M/s. Shirwal Agro Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	MAHESH ATHAVALE ANAGHA Anasingraji	PCS for Registrar 1,2,3,6,7,9 to 15	  
2.	Bala Nedar	PC in Person	
3.	Roshni George & Shardul Singh	Advocate for Petitioner	 

COMMON ORDER

CA No. 206/2013 in TCP No. 45/397-398/CLB/MB/MAH/2013

CA No. 207/2013 in TCP No. 46/397-398/CLB/MB/MAH/2013

CA No. 208/2013 in TCP No. 47/397-398/CLB/MB/MAH/2013

CA No. 209/2013 in TCP No. 48/397-398/CLB/MB/MAH/2013

CA No. 210/2013 in TCP No. 49/397-398/CLB/MB/MAH/2013

CA No. 211/2013 in TCP No. 50/397-398/CLB/MB/MAH/2013

TCP 51/397-398/CLB/MB/MAH/2013

CA No. 212/2013 in TCP No. 52/397-398/CLB/MB/MAH/2013

TCP 53/397-398/CLB/MB/MAH/2013

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1. The Learned Representatives of both the sides are present.
2. Due to shortage of time the hearing is required to be adjourned.
3. After having consultation with the Learned Counsel of both the sides, the Petitions alongwith the Applications of the Group are adjourned to **14.03.2017 at 11.30 AM.** Date is duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

28th February, 2017.